

(c) The amount earmarked for Krishi Vigyan Kendra, Bhanjanagar for 1986-87 is Rs. 2.70 lakhs (Rupees two lakhs and seventy thousand) only.

(d) The development of infrastructural facilities, such as buildings, purchase of equipments & recruitment of staff normally take sometime. The progress of work is satisfactory.

(e) Question does not arise.

Demand for Abolition of Octroi Duty

7115. SHRI MOHANBHAI PATEL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that there is an outstanding demand from the public to abolish the octroi duty in the country; and

(b) if so, the steps taken by Government in this respect and the progress made so far ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b). Yes, there have been demands to abolish octroi duty. Some of the States have also abolished and some are considering. Some States are not for it because it results in loss of one of the main sources of income of the local bodies. A committee has hence been set up by the Central Government in the Ministry of Urban Development to examine the question of augmenting the resources of local bodies in the event of abolition of octroi. Its report is expected within about two months.

[*Translation*]

Unauthorised Construction in R.K. Puram, New Delhi

7116. SHRI ANOOPCHAND SHAH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) the action taken by Government to stop unauthorised construction work on Government land in South Delhi;

(b) whether in spite of action taken by Government, unauthorised construction

work on Government land and shops is still going on;

(c) whether it has been brought to the notice of Government that shops have been and are still being constructed unauthorisedly in R.K. Puram particularly in Sector IV Market; and

(d) if so, further steps being taken by Government to stop it ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) As and when unauthorised construction on Government land comes to notice, immediate action is taken under the provisions of Public Premises (Eviction of Unauthorised Occupants), Act, 1971. Besides the concerned police authorities are asked to remove unauthorised encroachments.

(b) to (d). Some unauthorised construction/encroachment has been done by the licensees of shops in Markets of Sector IV, R.K. Puram, New Delhi. Action is being taken against them for getting the construction/encroachment removed under the rules.

[*English*]

Eviction of Government Accommodation

7117. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether residential Government accommodation units are being evicted by the Directorate of Estates on the basis of subletting by Government employees;

(b) if so, the number of residential Government accommodation units evicted so far and the basis on which Government comes to the conclusion that a quarter has been subletted to an unauthorised person;

(c) whether some Government employees have represented to the Directorate of Estates as well as to the Ministry of Urban Development that their quarters are being evicted by the Directorate of Estates without proving the allegations of subletting to unauthorised persons;